

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT - II)

Item No. 229

Company Appeal-237/252/2022

IN THE MATTER OF:

Income Tax Officer, Ward 21(1), New Delhi ... Appellant

Versus

RoC & Ors. ... Respondent
(M/s Response Logistics Pvt. Ltd.)

Under Section: 252

Order delivered on 26.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the TSECL : Sr. Adv. Krishnendu Datta, Sr. Adv. P. Nagesh,
Adv. Nachiketa Joshi, Adv. Gautam Singh, Adv.
Ankit Banaji, Adv. Vikas Maini, Adv. Akshay
Sharma

For the Respondent :

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

Due to paucity of time, the matter is adjourned to 07.06.2024.

Sd/-
(COURT OFFICER)